

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 862 of 2012-SM

(Arising out of order in appeal No. 493/BK/GGN/2011 dated 30.11.2011 passed by the Commissioner of Central Excise (Appeals), Delhi-III, Gurgaon).

M/s Shiv Shakti Extrusions Limited

49, K.M. Stone, Delhi Rohtak Road
Sampla

Appellant

VERSUS

Commissioner of Central Excise

Plot No. 36-37, Sector-32,
Gurgaon, Haryana-122021.

Respondent

APPEARANCE:

Ms. J. Kainaat, Advocate for the appellant

Shri Pradeep Gupta, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51157/2021

DATE OF HEARING/DECISION: 23.03.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated Nil. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)